

Date: 26.11.2011

**THE
PARLIAMENTARY DEBATES**

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

2757

2758

HOUSE OF THE PEOPLE

Tuesday, 23rd March, 1954

The House met at Two of the Clock.

[*MR. SPEAKER in the Chair*]

QUESTIONS AND ANSWERS

(*See Part D*)

2 P.M.

MESSAGE FROM THE COUNCIL OF STATES

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 18th March, 1954, agreed without any amendment to the Transfer of Evacuee Deposits Bill, 1954, which was passed by the House of the People at its sitting held on the 13th March, 1954".

PAPERS LAID ON THE TABLE

KHADI AND OTHER HANDLOOM INDUSTRIES DEVELOPMENT RULES

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): Sir, I beg to lay on the Table a copy of the Khadi and other Handloom Industries Development Rules, framed under section 5 of the Khadi and

47 P.S.D.

Other Handloom Industries Development (Additional Excise Duty on Cloth) Act, 1953. [*Placed in the Library. See No. S-89/54.*]

REPORT OF DELHI TRANSPORT AUTHORITY FOR PERIOD APRIL 1950 TO MARCH 1953

The Deputy Minister of Railways and Transport (Shri Alagesan): Sir, I beg to lay on the Table a copy of the Report of the Delhi Road Transport Authority for the period April 1950 to March 1953, under sub-section (2) of section 40 of the Delhi Road Transport Authority Act, 1950. [*Placed in Appendix VI, annexure No. 48.*]

REPORT OF THE CHANDERNAGORE ENQUIRY COMMISSION, DECEMBER, 1953

The Deputy Minister of External Affairs (Shri Anil K. Chanda): Sir, I beg to lay on the Table a copy of the Report of the Chandernagore Enquiry Commission, December, 1953. [*See Appendix VI, annexure No. 48.*]

GENERAL BUDGET—contd.

The Minister of Finance (Shri C. D. Deshmukh): Mr. Speaker, when I broke off yesterday, I had announced certain modifications of my tax proposals. I stated then what I was prepared to do and orders have issued accordingly. I must now deal with what I cannot do, and appropriately enough, I think it would be better if I begin with betelnuts.

I should like to give a little background information. Of the 31,00,000 maunds consumed in India, 21,00,000 maunds are grown indigenously and 10,00,000 maunds are imported. The